COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL No. 89 of 2016 &
IA No. 217 of 2016

Dated: 3rd May, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Punjab State Power Corporation Ltd. …Appellant(s)
Versus
Madhav Alloys Pvt. Ltd. & Anr. …Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Mr. Sandeep Rajpurohit

Counsel for the Respondent(s) : Mr. Krishna Kant
Mr. Tajender K. Joshi for R.1

Mr. Sakesh Kumar for R.2

ORDER

Admit. Issue notice on the appeal as well as on the I.A. No. 217 of 2016 (Appl. for stay). Mr. Krishna Kant takes notice on behalf of Respondent No.1 and Mr. Sakesh Kumar takes notice on behalf of Respondent No.2 and they seek two weeks time to file reply. They may file the same on or before 17.05.2016 after serving copy on the other side. Thereafter, rejoinder, may be filed on or before 30.05.2016 after serving copy on the other side.

List the matter on ***31.05.2016.***

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/mk